

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 161/2003

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SECTION OFFICER (Judl.)

Balita

17.11.17

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 161/03

Misc Petition No:

Contempt Petition No:

Review Application No:

Applicants:- M.C. Das

Respondants:- U.O.I & Others

Advocate for the Applicants:- Mr. S. Sarma, Miss U. Das

Advocate for the Respondants:- C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
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17.7.2003

Present: The Hon'ble Mr.N.D.Dayal
Administrative Member.

Mr.S.Sarma, learned counsel for the applicant and Mr.A.Deb Roy, learned Sr.C.G.S.C.

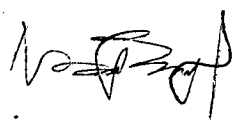
The applicant in this O.A. is aggrieved on account of the impugned order dated 11.6.2003 by which he has been transferred and posted from PSD to Amingaon Sub-Post Office. In this application a number of points have been raised questioning the transfer order based on the instructions of the department dated 12.11.1981 as well as instructions dated 23.1.1998 at Annexure 2 & 3 respectively. It is also found that a representation has been preferred by the applicant to the respondent No.4 based on medical problem being faced by him and requesting that being on the verge of retirement and his wife also suffering from certain

Contd./

Contd.

17.7.2003 diseases this transfer order dated 11.6.2003 may not be given effect to as he has not completed his tenure. It is felt in the interest of justice that this application may be disposed of at the admission stage with a direction to the respondents to consider the representation of the applicant sympathetically treating the O.A. also as part of it. Accordingly the application is disposed directing the respondents to consider the representation of the applicant sympathetically treating the O.A. as part of it and keeping in view the grounds put forward by the applicant and the rules and instructions and pass a reasoned and speaking ^{order} within four weeks from the date of receipt of this order of the Tribunal with liberty to the applicant to approach the Tribunal if aggrieved.

No order as to costs.

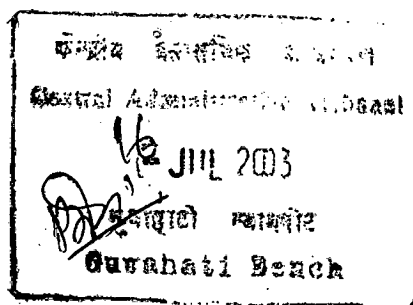

Member (A)

bb

17.7.03

18.7.2003

Copy of the order
has been sent to
the Dfoc. for issuing
the due to the L/Don
for the parties and
Regn. No. 41



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

O. A No. 161 /2003

BETWEEN

Madhab Chandra Das

... Applicant.

- AND -

Union of India & Ors.

... Respondents

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Filed by *Alsha Das*

Advocate:

File:- c:\ws\ss\2003\madhab

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

O. A No. 161 /2003

Shri Madhab Ch. Das

... Applicant.

- AND -

Union of India & Ors.

... Respondents

LIST OF DATES

1. 11.6.2003 : Impugned order of transfer, transferring the Applicant from Postal Store Depot, Guwahati-21 to Amingaon Sub-office.
2. 12.11.81 : Office Memorandum specifying the tenure posting of postal staff and transfer guideline.
3. 3.2.98 : Order issued by the Respondent No. 2 reproducing the Ministries letter dated 23.1.98.
4. 18.6.2003 : Representation preferred by the Applicant against the impugned order of transfer.

Filed by
Applicant through
Ch. Das
Advocate
16/7/03

6
Filed by
the applicant through
Asha Das,
Advocate
16/7/03

he

- # -

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

O. A. No. 161 / 2003

BETWEEN

Shri Madhab Ch. Das,
Postal Assistant in the office of the
Postal Store Depot, Guwahati-21.

... Applicant.

- AND -

1. Union of India, represented by the
Ministry of Communication, Department
of Post, Dak Bhawan, New Delhi-1.

2. The Chief Post Master General, Assam
Circle, Meghdoot Bhawan, Guwahati-1.

3. Director of Postal Services, Assam
Circle, Office of the CPMG, Guwahati-1.

4. The Senior Superintendent of Post
Offices, Guwahati Division, Guwahati-1.

... Respondents

DETAILS OF THE APPLICATION.

1. PARTICULARS OF ORDER AGAINST WHICH THIS APPLICATION IS MADE.

This application is directed against the order bearing No. B/A-41/Ch-II dated 11.6.2003 by which Applicant has been sought to be transferred to Amingaon Sub-office.

2. LIMITATION

needs

That the Applicant declares that the instant application has been filed within the limitation period prescribed under Section 21 of the Central Administration Tribunal Act, 1985.

3. JURISDICTION OF THE TRIBUNAL

The Applicant further declares that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE

4.1 That the Applicant is a citizen of India and as such he is entitled to all the rights and privileges as guaranteed under the Constitution of India and laws framed thereunder.

4.2 That the Applicant is aggrieved by the order issued by the Senior Superintendent of Post Office, bearing No. B/A-41/Ch-II dated 11.6.2003 by which he has been transferred to Amingaon Sub-office vice Shri Golap Ch. Deka who retired on superannuation on 30.6.2003. The aforementioned impugned order has been issued by the Senior Superintendent of Post Offices who is not the competent authority to issue the same. Apart from that the Applicant who is in the verge of retirement and who has not completed his tenure in the present place of posting has been illegally transferred to Amingaon Sub-office. The Applicant preferred representation to that effect but same is yet to be disposed of. Situated thus the Applicant having no other alternative the Applicant

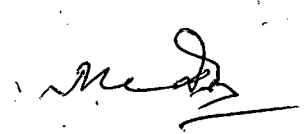
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has come under the protective hands of Your Lordships seeking redressal of his grievance.

A copy of the order dated 11.6.2003 is annexed as Annexure-1.

4.3 That the Applicant who is presently holding the post of Postal Assistant in the office of the Postal Store Depot, Guwahati-21 now has attained the age of 58 and he has only about 18 months of service in his credit. During his posting as PA, PSD, Guwahati-21 where he has completed about 22 years of service. As per the guidelines the prescribed tenure of HSG-II officials is 4 years in a particular station and prior to that under any circumstances if a person is required to transfer detailed reasons for such transfer is required to be indicated. But in the instant case no such indication is available in the impugned order of transfer. To that effect the Department of Post, New Delhi issued an Office Memorandum dated 12.11.81 by which it has been specified that for officials like the present Applicant the normal tenure in a particular station is 4 years which can be extended upto 6 years. In the said Office Memorandum itself at para 10 there has been a specific mention regarding the officials who have 2 years or less for superannuation and for whom the protection to remain in his present place of posting has been indicated.

A copy of the said OM dated 12.11.81 is annexed herewith and marked as Annexure-2.



4.4 That the Applicant begs to state that the Respondents have issued the impugned order of transfer would some ulterior motive and the order has been issued without any authority. To that effect it is pertinent to mention here that the Department of Post issued an order dated 3.2.98 reproducing a copy of Ministries letter dated 23.1.98 by which it has been specifically mentioned that the posting of HSG-II officials should be ordered by Director of Postal Services concern, but in the instant case the Respondent No. 4 who is not the competent authority has issued the impugned order and as such same is not tenable and liable to be set aside and quashed.

A copy of the order dated 3.2.98 reproducing the content of the letter dated 23.1.98 is annexed herewith and marked as Annexure-3.

4.5 That the Applicant begs to state that immediately after issuance of the impugned order of transfer preferred representation to the concern authority highlighting the fact that he has been suffering from hyper-tension and rheumatic arthritis and he is now under treatment with a categorical advice for not performing heavy and strenuous duty. The present posting at Amingaon SO if materialise the Applicant would suffer and there is every likelihood of his physical deterioration.

A copy of the representation dated 18.6.2003 is annexed herewith and marked as Annexure-4.

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4.6 That the Applicant begs to state that presently he is holding the post Postal Assistant in the office of the Postal Store Depot, Guwahati-2f and Respondent No. 4 have not yet issued any order asking him to hand over the charge. It is therefore the Applicant through this application also prayed for an appropriate interim order directing the Respondents not to give effect the impugned order of transfer so far Applicant is concerned and to allow him to continue as PA in his present place of posting till finalisation of the case.

4.7 That this application has been filed bonafide and to secure ends of justice.

5. GROUND WITH LEGAL PROVISIONS

5.1 For that the action/inaction on the part of the Respondents are illegal, arbitrary and violative of the principles of natural justice and hence same is liable to be set aside and quashed.

5.2 For that the Applicant who is entitled to get the protection under the OM dated 12.11.81 as he has attained the age of 58 years and as such the Respondents ought not to have transferred him by issuing the impugned order of transfer and hence same is liable to be set aside quashed.

5.3 For that the Respondents have violated the settled principle of tenure posting as indicated in the OM dated 12.11.81 in issuing the Annexure-1 impugned order

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of transfer and as such same is liable to be set aside and quashed.

5.4 For that the Respondent No. 4 is not the competent authority to issue the Annexure-1 impugned order of transfer and as such the said order of transfer is not maintainable in terms of the Circular dated 3.2.98 and 23.1.98 and as such the same is liable to be set aside and quashed.

5.5 For that the Respondents have acted illegally in not disposing of the representation preferred by the Applicant praying for modification/cancellation of the impugned order of transfer dated 11.6.2003 and as such appropriate direction may be issued to the Respondents to dispose of the said representation within a stipulated time frame by a speaking order.

5.6 For that in any view of the matter the action/inaction on the part of the Respondents is not sustainable in the eye of law and liable to be set aside and quashed.

The Applicant craves leave of this Hon'ble Tribunal to advance more grounds both legal as well as factual at the time of hearing of this case.

6. DETAILS OF THE REMEDIES EXHAUSTED.

That the Applicant declares that they have exhausted all the possible departmental remedies towards the redressal of the grievances in regard to

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which the present application has been made and presently they have got no other alternative than approached this Hon'ble Tribunal.

7. MATTER PENDING WITH ANY OTHER COURTS

That the applicants declares that the matter regarding this application is not pending in any other Court of Law or any other authority or any other branch of the Hon'ble Tribunal.

8. RELIEF SOUGHT:

Under the facts and circumstances stand above the Applicant prays that the instant application be admitted, records be call for and upon hearing the parties on the cause or causes that may be shown and on perusal of records be pleased to grant the following reliefs.

8.1 To set aside and quash the impugned order of transfer dated 11.6.2003 so far as the Applicant is concerned and to allow him to retain the present of PA in PSD, Guwahati-21.

8.2 To direct the Respondents to dispose of the representation with a speaking order within the stipulated time frame and to act accordingly.

8.3 Cost of the application.

8.4 Any other relief/reliefs to which the present Applicant are entitled to under the facts and circumstances of the case and as may be deemed fit and proper by the Hon'ble Tribunal.

mead

9. INTERIM ORDER PRAYED FOR:

During the pendency of this OA the Applicant prays for an interim order directing the respondents not to transfer him from his represent place of posting by suspending the operation of the Annexure-1 impugned order dated 11.6.2003 so far it relates to Applicant only.

10. THE APPLICATION IS FILED THROUGH ADVOCATE:

11. PARTICULARS OF THE POSTAL ORDER :

- (I) I.P.O. No.: 76 578640
(ii) Date: 8/7/03
(iii) payable at Guwahati

12. LIST OF ENCLOSURES :

msd

VERIFICATION

I, Shri Madhab Ch.Das, aged about 58 years, son of Late Sadhirem Das, presently working as Postal Assistant in the office of the Postal Store Depot, Guwahati-21, do here by solemnly affirm and state that the statement made in this application from paragraph 2, 3, 4.1, 4.6, 4.7 & 5 to 12 are true to my knowledge and those made in paragraphs 1, 4.2, 4.3, 4.4, 4.5 are matters records of and informations derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

And I sign this verification on 16th day of July, 2003.

MC Das
(Madhab Ch Das)

ANNEXURE-1
5

- 10 -

DEPARTMENT OF POSTS: INDIA
OFFICE OF THE SR. SUPERINTENDENT OF POST OFFICES, GUWAHATI DIVN.
MEGHDOOT BHAWAN 3RD FLOOR, GUWAHATI-781001

No: B/A-41/Ch-II

Dated at Guwahati the 11.06.2003

The following transfer and posting orders are issued to have immediate effect in the interest of service.

1. Sri. Sarbananda Deori PA PSD Guwahati on being relieved on office arrangement will join as SPM Khetri SO relieving Sri. Chandradhar Saikia SPM Khetri II.
2. Sri. Chandradhar Saikia on being relieved by Sri. Sarbananda Deori. will join as PA at PSD/ Guwahati.
3. Sri. Madhab Ch. Das PA PSD on being relieved on office arrangement will join as SPM Amingaon SO vice Sri. Golap Ch. Deka will be retired on superannuation on 30-06-2003 (A/N).
4. Sri. Karuna Kanta Das PA PSD / GH on being relieved on office arrangement will join as PA Baihata SO relieving Sri. Kailash Pati Rava PA Baihata.
5. Sri. Kailash Pati Rava on being relieved by Sri. Karuna Kanta Das will join as PA PSD/ Guwahati.

Sd/
Sr. Superintendent of Post Offices,
Guwahati Division, Guwahati-781001

Copy to:

- 1-5. The official concerned.
- 6-10. The PF of the official.
11. The Superintendent PSD / Guwahati for information. He will relieve the official in time. This has a reference to the DPS/ Assam Circle letter No: Tech/22-183/2001/2003 dated 05-06-2003.
12. The Sr. Postmaster Guwahati GPO.
13. The Postmaster Guwahati University HO.
- 14-16. The SPM Amingaon / Baihata / Khetri for information.
17. OC
18. No: B/R-13/ Rotation / Ch- VI.
19. Spares.

Sd/
Sr. Superintendent of Post Offices,
Guwahati Division, Guwahati-781001

Attested
KD
Advocate.

ANNEXURE - 2

INDIAN POSTS AND TELEGRAPHS DEPARTMENT
OFFICE OF THE DIRECTOR GENERAL OF POSTS AND TELEGRAPHS
SAHIB SARAI DELHI-110001
NO. 69-4/79-SPH-I

Dated the 12 November, 81

All Heads of Postal, Telecom. / Civil Circles,
All Heads of Telephone Districts,
All Heads of other Administrative offices
Chief Engineer (Civil)

Subj: Rotational Transfers

Sir,

The question of rotational transfers of staff - gazetted as well as non-gazetted - has been considered in depth. In supersession of all the previous orders on the subject, the following orders are issued to regulate the rotational transfers of staff.

2. As regards transfers on completion of tenure in posts, the existing instructions regarding "post tenure" will continue to be applicable for various categories of staff, both gazetted and non-gazetted, as laid down in PRT Manual Volume IV.

3. As regards transfers on completion of tenure in a station, the principles as explained in the following paragraphs will be followed:

4.1. Gazetted officers and non-gazetted supervisory staff (such as ASPOs, ASUs, TPOs, JPOs, JAs, Junior Accounts Officers, etc.) will be normally subject to a station tenure of 4 years, which may be extended upto 6 years in individual cases, in the public interest. The powers in respect of the gazetted officers will be exercised by the PRT Directorate and in the case of non-gazetted supervisory staff, by the concerned Heads of Circle.

4.2. Gazetted officers as well as non-gazetted officials, who have all-India transfer liability, may be transferred to another station in the same State/region on completion of tenure, to the extent administratively possible.

4.3. As regards non-gazetted operative staff, they may also be liable to transfers from one station to another (within their respective recruiting units) on the basis of completion of station tenure of 4 years. Such transfers should also take into consideration the need for balancing of popular and non-popular stations so that popular stations are not monopolised by certain favoured employees. The station tenure of 4 years may, however, be extended to 6 years in individual cases in the public interest. The powers for extending the station tenure beyond the prescribed limit in respect of the operative staff up to the level of LSG Services/Director Telegraphs/Area Manager/Deputy General Manager and in the case of higher selected grade officials, by the Head of the Circle.

Attested
W.D.
Advocate

1. The tenure of officers working in the Circle Postal Accounts Offices should be fixed in the same manner as that of officers working in the Circle Postal Accounts Offices, i.e., in offices like the Circle Postal Accounts Offices, the same stipulation of rotation of tenure should apply. These officers, after completion of their tenure, should be brought back to their position in the Circle Postal Accounts Offices. Junior Accounts Officers on promotion, as far as possible, should be posted outside the Circle in which their parent office is located. They may be brought back wherever there are vacancies in their parent office, after completion of their tenure if suitable vacancies are available in their original parent office. The JAOs and AOs should be rotated periodically within the Circle so that they acquire varied experience.
2. The crucial date for computing the completion (or otherwise) of the tenure will be the 30th of September.
3. Transfers may not be effected, save in exceptional circumstances (which will include administrative necessity) in the middle of the academic session.
4. Transfers may, as far as possible, be effected sufficiently in advance of the commencement of the academic year. Officials who are due to complete the tenure by the 30th of September (in any year) should be transferred in the preceding April-June period or the following December-January period depending upon the academic session. Those who are completing the tenure after the 30th of September should be transferred in December of the same year or in April-June of the following year depending upon the starting date of the academic session. Orders in respect of rotational transfers should be issued in the middle of December, 1901 so that officers/officials keep themselves in readiness for moving to their station of posting by January or April-May, 1902, as the case may be, depending upon the academic session. In future, the same procedure will be followed.
5. Periods of leave taken in the course of a posting in a station will be counted as duty for the purpose of computation of the tenure period, except that continuous leave of any kind exceeding six months at a stretch will be excluded from the tenure period.
6. Period of training/deputation exceeding six months at a time, both in India and abroad, will be excluded from the computation of tenure period. All other training/deputation periods will be counted as duty for the purpose of computation of tenure.
7. The staff who have two years or less to go on 30th September of each year before superannuation may be exempted from rotational transfer, as far as possible, and also given posting of their choice to the extent administratively feasible.
8. In the case of officers on deputation to other Departments/Ministries in the same station, the principle to be followed will be that they should not remain away from the field for too long. An officers, on return from deputation, will as a rule be posted at a station different from the one he was working at before he proceeded on deputation. The same principle will be followed in respect of officers returning from foreign assignments. In exceptional cases, which should be rare, if the competent authority is satisfied that in the interest of the Department

Attested
W.D.
Advocate.

12. In reckoning the period of stay of a gazetted officer at a station, the period of non-gazetted service immediately preceding the gazetted service at the same station will be taken into account. It will, however, be ensured that no official, on promotion, may be posted to work in a post which requires the exercise of supervisory/inspectorial powers over the staff with whom he is working for a good period of time or immediately before his promotion.

13. Re-transfer of an officer/official to the station from which he was transferred should not be normally considered for a period of two years. In other words, an officer/official should spend a minimum of two years at the station to which he is transferred before he can be considered eligible for re-transfer. The two-year break is, however, only a minimum condition and it will not entitle an officer/official to claim re-transfer to the old station in preference to others who have spent longer period outside. Re-transfer after a break of two years may be considered in administrative as well as compassionate grounds. In such cases, an officer/official will count his tenure at the old station towards the completion of two years for rotational transfer. Re-transfer before the completion of two years may be considered only in extreme public interest or on extreme compassionate grounds in very rare cases. Re-transfer of officers from Regional/Area Headquarters to Circle Headquarters may, however, be considered without the two years restriction subject to exigencies of service and the principle of station tenure.

14. Transfers on promotion may be ordered keeping in view the exigencies of public service, notwithstanding non-completion of tenure by an officer/official at a station. When transferring on promotion to a post involving all-India transferability, efforts should be made, subject to public interest, to give posting in the same State/Circle (where the Circle comprises of more than one State) or region. If transferred to outside station for lack of vacation, the officer/official may, after for joining duty, ask for posting in his own State/Circle/region. Efforts will be made, subject to public interest, to comply with the request on the occurrence of appropriate vacancy provided that the re-transfer, if made before two years, will be treated as done at the request of the officer/official. No request for re-transfer will be considered with respect to any officer/official who does not join the station assigned to him.

15. Promotion from a non-gazetted grade to a gazetted grade, an official will be generally transferred to a different functional post at a different station.

Attested

Advocate

19

- 14 -

Cases of extension of tenure, whether in a post or station, on compassionate grounds should be the exception and considered only in very deserving cases. Even in such cases, extension of the prescribed station tenure should not be granted for more than one year by the next superior authority and reasons therefor should be recorded on the file. Any proposal for extension beyond one year in respect of non-quoted staff should be referred to the Directorate. In case of quoted officers, proposals for granting extension even for one year should be referred to the Directorate.

16. Transfers in the interest of service may be ordered by the competent authority even though they do not fall within the purview of the above guidelines.

17. While making transfers of officials/officers administrative needs of particular region/state should be kept in view.

18. If the operation of rotational transfers necessitates transfer of officials exceeding 33% in a particular station/unit in a particular category, these transfers will be limited to 33% in the current year. If, however, there are only two persons at a station, who have completed their tenure, one of them will be transferred and if there is only one, he will be transferred notwithstanding the ceiling of 33%. The officers/officials, who have over-stayed in their posts as on 30th September for a longer period, may be transferred first.

19. In the case of officials trained specially to man the advanced technology programmes in state-to-computerisation applications switching, the proposals for their transfer on completion of tenure or otherwise on the grounds of administrative requirements should be referred to the Directorate.

20. Heads of the Circles, etc., are requested to take immediate necessary action in the matter accordingly.

21. Receipt of this letter may please be acknowledged to Director(SP).

Hindi version will follow.

Yours faithfully,

sd/-

(R.K. SINGH)

DEPUTY DIRECTOR GENERAL (P)

Copy to:-

All Staff sections of the Directorate.

All Recognised Federations/Unions/State side, JCH.

All EDCs and Directors in the Directorate.

Attester

WDA

WDA

- 15 -

DEPARTMENT OF POSTS, INDIA
OFFICE OF THE CHIEF POSTMASTER GENERAL, ASSAM CIRCLE
GUWAHATI DHAPAN, GUWAHATI-1.

To,

✓ Supdt. PSD/Gwy -

1. All Heads of Divns/Units in Assam Circle.
2. All Group Officers, CO/RO, Guwahati.
3. All dealing shares in Staff Section, CO/RO, GHI.

No. Staff/17-1/Rlg/TS 2nd Corr

Dated at Guwahati the 3-2-98.

Sub:- Posting of BCR officials against norm based post.

A copy of Directorate's New Delhi letter
No. 137-55/95-SPB-II dtd. 23-1-98 on the above subject is
appended below for information, guidance and necessary action.

Appended : As above.

(I. C. BARNAL)

A.P.M.G. (STAFF)

For Chief Postmaster General
Assam Circle, Guwahati-781001.

A.R.M.

Copy of Dir's New Delhi letter No. 137-55/96-SPB-II dtd. 23-1-98.

Sir,

I am directed to say that the Unions in one of the
meetings with the Secretary(P) had pointed out that there is no
uniform policy re. B.C.R. officials and their tenure posting.
Secy(P) assured the Union that the matter would be looked into.
Now, it has been decided that the tenure rule applies to the
B.C.R. officials subject to the condition that B.C.R. officials
working on a non functional post would be required to be shifted
to a norm based post on the basis of their seniority
even if they have not completed their tenure. Posting of BCR
officials to all the norm based HSG-II posts should be ordered
by the OPs concerned.

Yours faithfully,

SD/-

(A.K. KAUSHAL)

Asstt. Director General (SPN).

Attested

V.D. An
Asstt. Secy.

29/1/98 1/0

16- ANNEXURE-4 21 1

To

The Sr. Superintendent of Post Offices
Guwahati Division
Guwahati - 781001

Dated at Guwahati- 21 the 18-06-2003

Through the Superintendent of Postal Stores Depot
Guwahati - 781021

Subject:- Prayer for stay orderat PSD/CH-21

Ref:- yr memo No. B/A-41/Ch-II dated at Ghy the 11-6-03

Respected Sir,

With due respect I beg to state that the following few lines for favour of your kind consideration and sympathetic order.

That Sir, since long I am suffering from Rheumatic trouble and high B/P and due to that I was on medical leave near about 4 month wef March '02 and still continued my treatment under Dr S.K. Chakraborty (MB) prof of Govt. Ayurvedic College, Guwahati.

Sir, in this position I am not able to take charge as a SPM. So, kindly consider me for act of kindness I shall remain ever grateful to you.

That Sir, I am on the verge of Retirement. My wife is also suffering various female disease and regular treatment is going on her. So, my regular present in the house is necessary.

Sir, I have not completed tenure in this PSD/Chy-21

Thanking you,

Yours faithfully,

Machab Ch Das
(Machab Ch Das)

Enc:- Medical certificate

PA/PSD-chy-21

Enclose herewith.

Copy to The Director Postal Service Assam Circle
Guwahati 781001 O/D C.D.M.G/GW-1

Director

Advocate